GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NOTIFICATION
No.9/2015-Customs

New Delhi, dated the 1st March, 2015

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), read with sections 91 and 94 of the Finance (No. 2) Act, 2004 (23 of 2004) and sections 136 and 139 of the Finance Act, 2007 (22 of 2007), the Central Government being satisfied that it is necessary in the public interest so to do, hereby rescinds the following notifications of the Government of India in the Ministry of Finance (Department of Revenue), published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), as specified in column (2) of the Table below, except as respects things done or omitted to be done before such rescission, namely:-

<table>
<thead>
<tr>
<th>Serial number</th>
<th>Notification number and date</th>
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</thead>
<tbody>
<tr>
<td>1.</td>
<td>13/2012- Customs, dated the 17th March, 2012 [G.S.R. 186(E), dated the 17th March, 2012]</td>
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<tr>
<td>2.</td>
<td>14/2012- Customs, dated the 17th March, 2012 [G.S.R. 187(E), dated the 17th March, 2012]</td>
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[F.No. 334/5/2015-TRU]

(Akshay Joshi)
Under Secretary to the Government of India